



2026:AHC:53263

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 9736 of 2026

Chheddu

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s) : Amit Kumar Tiwari, Ram Yash Chauhan
Counsel for Respondent(s) : Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri Azad Rai, learned counsel for the respondent-Gram Sabha and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.3-Additional Commissioner-II, Prayagraj Division, Prayagraj to decide the Appeal No.181 of 2025, Computerized Case No.C202502000000181 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid case expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

March 16, 2026

Pramod Tripathi

(Prakash Padia,J.)